

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No. 3372/2001

New Delhi this the 19th day of December, 2001

Hon'ble Mr. V.K. Majotra, Member (A)  
Hon'ble Mr. Kuldip Singh, Member (J)

Rohtas  
S/o Shri Ram Sarup  
R/o Village Naya Gaon,  
Distt. Rohtak (Haryana)

-Applicant

(By Advocate: Shri M.L. Chawla)

Versus

1. Lt. Governor,  
Through Chief Secretary,  
Govt. of NCT of Delhi,  
Old Secretariat, Delhi.
2. The Secretary,  
(Health), Govt. of NCT,  
Secretariat Raj Niwas Marg,  
Delhi.
3. Director  
G.B. Pant Hospital  
New Delhi
4. Vigilance Officer cum Director (Administration)  
G.B. Pant Hospital, New Delhi
5. Medical Superintendent  
G.B. Pant Hospital  
New Delhi

-Respondents

ORDER (Oral)

Hon'ble Mr. Kuldip Singh, Member (J)

The applicant has filed this OA under Section-19 of the Administrative Tribunal's Act 1985.

2. The brief facts of the case are that the applicant was involved in some criminal case, because of that he was placed under suspension. The applicant was thereafter convicted by learned Additional Sessions Judge, Rohtak. Against the order of Additional Sessions Judge, he preferred an appeal before the Punjab and Haryana High Court vide



Annexure A-1. The applicant has been acquitted by the Punjab and Haryana High Court. Thereafter he had made representations to the Department and the last representation has been made on 3.10.2001 vide Annexure A-4 but he has stated that no order has been passed so far. The applicant has also annexed along with the OA an order Annexure-6 passed by another department as his brother was also involved in the case. We find that this OA can be disposed of at the admission stage itself by directing the respondents to dispose of his representation. Accordingly, an opportunity is afforded to the respondents to pass a reasoned and speaking order on his representation within the specified period. The OA is allowed and we direct the respondents to pass a reasoned and speaking order by 31.3.2002 on applicant's representation.

3. A copy of the OA be sent along with this order as a supplementary representation to the respondents.

  
(Kuldip Singh)

Member (J)

  
(V.K. Majotra)

Member (A)

cc,